

[Secretary]

following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 25th March, 1963:—

- (1) The Delhi Rent Control (Amendment) Bill, 1963.
- (2) The Agricultural Refinance Corporation Bill, 1963.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following members for the periods indicated in the Report:

Raja P. C. Deo Bhanj, Shri U. Muthuramalinga Thevar; Shri Kamal Nath Tiwari, H. H. Maharani Vijaya Raje Scindia of Gwalior, Shri Y. N. Singh, Shri R. V. G. K. Ranga Rao, Shri Cherian J. Kappen, Shri K. Ananda Nambiar, Shri A. Jayaraman, Shri P. R. Ramakrishnan, Shri R. Kanakasa-bai, Shri Lal Shyamshah, Shri Debendra Nath Karjee, Shri A. Nesamony, Shri Dasaratha Deb, Shri Biren Dutta, Shri Govind Hari Deshpande, Shri Muldas Bhudardas Vaishya, Shri Vijaya Bhushan Singh Deo, Shri K. K. Warior, and Shri E. M. Imbichava.

I take it that the House agrees with the recommendations of the Committee.

Hon. Members: Yes.

Mr. Speaker: The members will be informed accordingly.

STATEMENTS BY MEMBERS

Shri Surendranath Dwivedy (Kendrapara): Sir, the House may remember that on April 1, 1963, while replying to the debate on Grants of the

Home Ministry, the Home Minister referred to our Party and said:

"I have only one thing to tell Mr. Kamath also, that one of the members of his Party while making a speech said that both the Prime Minister and the Home Minister should be shot dead."

Every Member of Parliament including the Ministers has to follow a certain standard of parliamentary behaviour, but this remark was made in a most irresponsible manner and the Minister refused to give the name of the person. We therefore took strong objection to this remark and I said:

"This is a charge made against a member of the party. The party does not advocate any violence at all in its political activities. This is a serious charge. If the Home Minister proves this, we shall join with him in seeing that such statements are not only legally punished but whoever the person may be, the party will also take action against him. The Home Minister must come forward to tell us and the House who the person concerned is who has made that statement."

Many other Members in the House took strong objection to this statement and then, you, the hon. Speaker made the following observation:

"He must either lay those documents or whatever proof there is on the Table of the House, or he must satisfy them, because it is being denied openly here every-time he makes charges against any party. Therefore something must be done to satisfy them that really the Home Minister has got that information upon which he can rely and any honourable and reasonable man would have reasons to believe that such charges are there."